# I 37 87 97 765

## Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

From Ranibun J. (4.7) Constituency (Name	ne of the Constituency)
ARMANAND RISHIDE Q. A. Wife of LET. BANSI LAL RISHIDE Agol. 48 years resident of At + Po Rahik but Thela Moban P. & SIMRAH (mention full postal add	0
election, do hereby solemnly affirm and state on oath as under:-	10 St

(strike out whichever is not applicable)

(1) I am a candidate set up by B.J. P (name of the political party ) / am convesting as an Independent candidate.

# (2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return ( in Rupees)
1.	Self PARHANAND RISHIDEO	ACCPR8920L	2010-2011	2,98,000
2.	Spouse- JYOTSANA RISHIDED	ALIPR3074Q		
3.	Dependent I DE VAGYA	AWWPD0167B		
4.	Dependent 2			
5.	Dependent 3	1		

# (3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	NIL
(b)	Name of the court, Case No. and Date of order taking cognizance :	NIL
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	NIL

### Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	NIL
(b)	Name of the Court(s). Case No. and Date(s) of order(s).	NIL

(3) That I give heigth below the details of the assets (movable and introvable etc.) of myself, my spouse and all dependents:

#### A. Details of movable assets:

(Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposiy/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect at listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details-including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	₹2,50,000	2150,000	変25000	NIL	
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	S.B.I ARARIA ALC N 11432 746343 S.B.I PATNA ALC N. 2001588 0863	SB.1 ARABIA Alchi - 11432746354	AIC No -	NIL	
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	Sharein 6000 Relignatewer L+d Rs- 12000000	1	NIL	NIL	
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	NIL	NIL	NIL	NIL	
(v)	Personal loans/advance given to any person or entity including tirm, Company, Trust etc. and other receivables from debtors and the amount,	Vidhansabh Loan ZGOOOOO	NIL	NIL	NIL	
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	(PUR-2007) ONE SCORPIO (PORCHA-201)	NIL	NIL	NIL	
(viř)	Jewelry, bullion and valuable thing (give details of weight and value)	10,95am	20 gram Golded Ring & Hargars	the NIL	NIL	

Any other assets such as value of Claims/interest	MIL	NIL	NIL	
Gross Total value				

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	m Au 20 Rahikf Thela k hoden No- 244, Pith 12040 2041,2042, Aven 105 Jeobratus	NIL NIL	NIL	NIL	
	Area (Total measurement in a cres)	\$ 3conon				
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase)at the time of purchase	12.				
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value		0			
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	NIL	NIL	NIL	
	Area (Total measurement in sq. ft.)					
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase	I med D				
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value	,				
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	MIL	NIL	NIL	HIL	
	Built up Area (Total measurement in sq. fl.)					

	V is her inherited property (* es or NO)					T
	Description of purchase in case of serf		HILE		1	
	C vst of property (in case of purchase) at the time of purchase			-		
	Any Investment on the property by way of development, construction etc.					
	Approximate Current market value					
(iv)	apartments,) -Location(s) - Survey number(s)	2 Room Set				
	Area (Total measurement in sq. ft.)	3000 saft				
	Built up Area (Total measurement in sq. ft.)	15,00 satt				
*	Whether inherited property (Yes or NO)	NO				
	Date of purchase in case of self acquired property					
	Cost of property (in case of purchase) at the time of purchase	NIL.				
	Any Investment on the land by way of development, construction etc.	NIL				
	Approximate Current market value	£10,00000				
v)	Others (such as interest in property)	NIL				
vi)	Total of Current Market Value of (i) to (v) above					

(6) I give herein below the details of liabilities/ dues to public financial institutions and government: (Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	Vidhasabin Ioan	NIL	NIL	NIL	
	Loan or dues to any individuals/ Entity other than mentioned in (i) above.  Name(s)  Amount outstanding  Nature of John	NIL	NIL	NIL	NIL	

	Any other liability	NIL	NIL	NIL	
	Grand total of liabilities				
(ii)	Government Dues: Dues to departments dealing with government accommodation	NIL	NIL.	NIL	
	Dues to departments dealing with supply of water				
	Dues to departments dealing with supply of electricity				
	Dues to departments dealing with supply of telephones/mobiles				
	Dues to departments dealing with government transport (including aircrafts and helicopters)				
	Income Tax Dues				
	Wealth Tax Dues				
	Service Tax Dues				
	Municipal /Property Tax Dues				
	Sales Tax Dues				
	Any other dues				
	Grand total of all Govt. dues				1

## (7) Details of profession or occupation:

a. Self... SOCIAL WORKER b. Spouse .. SOCIAL WORKER

(8) My educational qualification is as under: M.A (French Literatuse)

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

## (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. PARMANAND RISHIDED
2.	Full postal address	Att P.O-Rahikpus Thelamohan P.S-Simraha DistA
3.	Number and Name of the constituency and state	47, RANIGANJ, BIHAR
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	, B.J. P
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NIL

	(c) Total number of Pending cases where the court (s) have taken cognizator				NIL					
5	PA	N of			0.000	for which la		1.146	Harane Shawa	
	(a)	Candidate						-		
	(b)	Spouse:								
5.	(c)	Dependents Details	of Assets an	d Liab	ilitie	s in rupees	100	1	01	
		Description	Self	Spor		Dependent-I	Depend	ent-II	Dependent-III	
۸.		Moveable Asset (Total value)			and the same of					
В.		Immovable Asset								
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)								
	(ii)	Approximate Current Market Price of Asset (Total Value)								
7		Liabilities								
		(i) Government dues (Total)								
		(ii) Loans from Bank, Financial Institutions and others (Total)								
8,	(	Give details of School / Ur burse) (Name of the School	niversity educ	cation v	with ity a	full form of th	e certific	ate/ dip	oloma/ degree e was completed	

#### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(b) I. my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at My Concess this the 29th day of December 2011

DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or hefore a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and neatly.